

Non-implementation of Clinical Establishment Act, 2012 by States

1089. DR. CHANDAN MITRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether certain States/Union Territories have not implemented the Clinical Establishment Act, 2012, so far;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the fresh steps taken by Government for mandatory registration of all clinical establishments and labs across the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) The Clinical Establishments (Registration and Regulation) Act, 2010 has been adopted by 10 States namely, Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan, Uttarakhand and Assam and by all Union Territories (UTs) except Delhi. Other States and Union Territory of Delhi have not adopted the Act as yet. Health is a State subject. The Government has been pursuing remaining States to adopt the Act. The States need to adopt the Act in terms of Article 252 of the Constitution of India.

- (c) The registration of clinical establishment and labs has to be pursued by the State/UT Governments as health is a State subject.

High prevalence rate of cancer

1090. SHRIMATI VANDANA CHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether high prevalence of cancer has been reported in certain regions of the country, if so, details thereof, State-wise;
- (b) whether Government has conducted any recent survey to ascertain the reasons for the increasing number of cancer cases, especially in the case of women, if so, details thereof;
- (c) whether Government hospitals are equipped enough to handle the increasing number of cancer cases;
- (d) what are the steps taken by Government to make the treatment for cancer affordable to the poor and to rural villagers; and
- (e) the number of cancer treatment centres in the rural areas of Maharashtra and the details thereof?